

[Placed in Library. See No. LT-4066/65].

(ii) (a) Annual Report of the Hindustan Steel Limited, Ranchi, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(b) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-4067/65.]

RAILWAY PROTECTION FORCE (SECOND AMENDMENT) RULES 1964.

**The Minister of State in the Ministry of Railway (Dr. Ram Subhag Singh):** I beg to lay on the Table a copy of the Railway Protection Force (Second Amendment) Rules, 1964, published in Notification No. G.S.R. 1593 dated the 7th November, 1964, as corrected by Notification No. G.S.R. 73 dated the 9th January, 1955, under sub-section (3) of section 21 of the Railway Protection Force Act, 1957.

[Placed in Library. See No. LT-4068/65.]

ANNUAL REPORT OF HINDUSTAN PHOTO FILMS MANUFACTURING COMPANY LIMITED, OOTACAMUND AND ITS REVIEW BY GOVERNMENT

**The Minister of Heavy Engineering and Industry in the Ministry of Industry and Supply (Shri T. N. Singh):** I beg to lay on the Table a copy each of the following papers:—

(i) Annual Report of the Hindustan Photo Films Manufacturing Company Limited, Ootacamund, for the year 1963-64, along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.

(ii) Review by the Government on the working of the above Company.

[Placed in Library. See No. LT-4069/65.]

RUBBER (FOURTH AMENDMENT) RULES, 1964 AND COFFEE BOARD EMPLOYEES PENSION FUND RULES, VTFE.

**The Deputy Minister in the Ministry of Commerce (Shri S. V. Ramaswamy):** I beg to lay on the Table—

(i) a copy of the Rubber (Fourth Amendment) Rules, 1964, published in Notification No. G.S.R. 65 dated the 9th January, 1965 under sub-section (3) of section 25 of the Rubber Act, 1947.

[Placed in Library. See No. LT-4070/65.]

(ii) a copy of the Coffee Board Employees Pension Fund Rules, 1965, published in Notification No. G.S.R. 337 dated the 8th March, 1965, under sub-section (3) of section 48 of the Coffee Act, 1942.

[Placed in Library. See No. LT-4071/65.]

12.2 hrs.

MESSAGES FROM RAJYA SABHA

**Secretary:** Sir, I have to report the following messages received from the Secretary of Rajya Sabha:—

(i) In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (Railways) Bill, 1965, which was passed by the Lok Sabha at its sitting held on the 15th March, 1965, and transmitted to the Rajya Sabha for its